

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 598/2000 & OA No. 994/2000

Thursday, this the 12th day of September, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

OA No. 598/2000:-

1. M. Shanthini,
Safaiwala, Custom House,
Kochi-9Applicant

[By Advocate Mr. Vellayani Sundararaju]

Versus

1. Union of India, represented by
Secretary to Government,
Ministry of Finance, Department of
Revenue, New Delhi.
2. The Commissioner of Customs,
Customs House, Kochi-9
3. The Chief Commissioner of Customs
and Central Excise, Bangalore.
4. The Joint Commissioner of Customs (P&V)
Custom House, Kochi-9
5. G. Suseela,
Sepoy, Custom House, Kochi-9Respondents

[By Advocate Mr. C. Rajendran, SCGSC (R1 to R4)]
[By Advocate Mr. V.R. Ramachandran Nair (R5)]

OA No. 994/2000:-

1. G. Suseela,
D/o Raman Chellappan,
Sepoy, Custom House, Cochin-9
Residing at 163, Customs Quarters,
South End, Willington Island, Cochin-3Applicant

[By Advocate Mr. V.R. Ramachandran Nair]

Versus

1. Union of India represented by
Secretary to Govt., Ministry of Finance,
Department of Revenue, New Delhi.
2. The Commissioner of Customs,
Customs House, cochin-9

3. The Joint Commissioner of Customs (P&V),
Customs House, Cochin-9Respondents
[By Advocate Mr. C. Rajendran, SCGSC]

The applications having been heard on 28-8-2002, the
Tribunal delivered the following on 12-9-2002:-

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

Since the issue involved in these two Original Applications is one and the same, both these Original Applications are disposed of together as consented by the counsel appearing for the parties.

OA No. 598/2000:-

2. The applicant is a scheduled caste working as Safaiwala under respondents 2 and 4 from 1990 onwards in the Customs House, Kochi. The next appointment is to the post of Sepoy. It is not a promotional post. But, only 25% of the said post is to be filled up by respondents 2 and 4 by way of transfer from Farashes, Chowkidars, Malis, Safaiwalas and other Group D employees drawing similar wages like that of the various categories of candidates having completed 5 years regular service in the grade. Al is the true extract copy of the Recruitment Rules, which is reproduced as under:-

1. Serial No.	:	6
2. Name of post	:	Sepoy
3. Number of posts	:	1241
4. Classification	:	General Central Service Group 'D' Non-Gazetted.
5. Scale of pay	:	Rs.196-3-220-EB-3-232.
6. Whether selection or non selection post	:	Not applicable.
7. Age limit for direct recruits	:	Between 18-25 years
8. Educational and other qualifications required for direct recruits.	:	Middle Standard pass



9. Whether age and : Not applicable
educational qualifications
prescribed for direct
recruits will apply in the
case of promotion

10. Period of probation : 2 years
if any

11. Method of recruitment : By direct recruitment
whether by direct
recruitment or by
promotion or by
deputation transfer
and percentage of the
vacancies to be filled
by various
Notes 25 of the vacancies
in the grade of Sepoy be
filled by direct recruit-
ment will be reserved for
being filled up by
transfer of Farashes,
Chowkidars, Sweepers
subject to the following
conditions:-

- 1) the Farashes, Chowkidars,
Sweepers should have put
in at least five years
service;
- 2) Only these Farashes,
Chowkidars and Sweepers
should be appointed as
Sepoys who fulfil the
physical standards
prescribed for Sepoys and
are below 45 years of age;
- 3) The person to be appointed
should possess at least
elementary literacy and
give proof through a test
of ability to read of
their in Hindi or English
or a regional language;
- 4) In case it is not possible
to fill up the 25% of the
vacancies in the cadre of
Sepoys by appointment of
eligible/suitable Farashes
etc. the unfilled quota
will issue every year will
not be carried forward and
such vacancies will be
diverted to direct
recruitment through
employment exchange.

12. In case of recruitment : Not applicable.
by promotion, transfer,
grades from which
promotion/Deputation/Transfer
to be made

13. If a Departmental : Group 'D' Departmental
Promotion Committee
exists, what is its
composition
Chairman Assistant
Collector, Member - Two
Group 'B' Gazetted
Officers and one Income
Tax Officer Group 'A'.



14. Circumstance in which : Not applicable
Union Public Service
Commission is to be
consulted in making
recruitments.

TO BE PUBLISHED IN PART II SECTION 3, SUB-SECTION (1) OF
THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
=====

New Delhi, the 28th February, 1985

NOTIFICATION

G.S.R.271: In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Customs Department (Group 'D') Recruitment Rules, 1979, namely:-

1. (1) These rules may be called the Customs Department (Group 'D') Recruitment (Amendment) Rules, 1985.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Schedule to the Customs Department (Group 'D') Recruitment Rules, 1979, against Serial No.6 relating to the post of Sepoy,-

- (a) in column 8, for the existing entry, the following entries shall be substituted, namely:-

"Middle standard.

Note: Candidates will be required to possess the physical standards and pass physical test as specified below, namely:-

(1) For male candidates

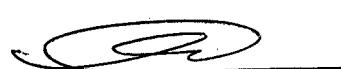
- (i) Physical standard (minimum)
Height - 157.5 cms. " Relaxable by 5 cms
Chest - 81 cms. " in the case of
" Garwalies, Assamese
" Gorkhas and
(fully expanded with " members of the
minimum of 5 cms.) " Scheduled Tribes;

(ii) Physical Test

Walking - 1600 metres in 15 minutes
Cycling - 8 Kms. in 30 minutes;

(2) For female candidates

- (i) Physical standard (minimum)
Height - 152 cms. " Height relaxable by 2.5
Weight - 48 Kgs. " cms. and weight by 2 Kgs
" for Gorkhas, Garwalies,
" Assamese and members of
" the Scheduled Tribes;



(ii) Physical Test

Walking - 1 Km. in 20 minutes

Cycling - 3 Kms. in 25 minutes";

(b) in column 11, for the existing entry, the following entry shall be substituted, namely:-

"75% by direct recruitment
25% by transfer";

(c) in column 12, for the existing entry, the following entries shall be substituted, namely:-

"Transfer: From amongst Farashes, Chowkidars, Safaiwalas, Malis and other Group 'D' employees, provided the pay scale of the posts held by such Group 'D' employees is the same as that of Farashes, Chowkidars, Safaiwalas or Malis, subject to the following conditions, namely:-

(i) they shall have put in at least five years' regular service;

(ii) they should possess at least elementary literacy and give proof through a test of ability to read either Hindi or English or a regional language; and

(iii) they are below 45 years of age and possess such physical standards and pass such physical tests as laid down in column 8.

Note: In case it is not possible to fill up the 25% of the vacancies in the cadre of Sepoys by appointment of eligible Group 'D' employees, the unfilled quota of vacancies will lapse every year and will not be carried forward and such vacancies will be filled up by direct recruitment through Employment Exchange."

(F.No.A-12034/147/83-Ad.III-B)

Sd/-

(RAM DASS)

UNDER SECRETARY TO THE GOVT. OF INDIA

Note: Principal rules were notified vide GSR 673 dated 23.4.1979 and amended vide GSR 350 dated 10.3.1982.

To

The Manager,
Government of India Press, NEW DELHI.

Copy to:- All Heads of Departments
under Central Board of Excise & Customs.

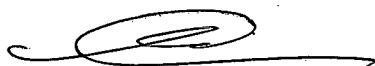
Sd/-

(R.K. GUPTA)

UNDER SECRETARY



3. Photo identify cards are issued to employees after their appointments. Heights of every employee being measured and mentioned in the identity cards. Like all other employees the applicant and the 5th respondent were issued such identity cards, copies of which are A2 and A3. The 5th respondent is three years junior to the applicant as Safaiwala. Her height is 148 cms. similar to that of the applicant as evidenced from A3. The applicant was directed to attend for a physical endurance test and for measurement of physical standards on 18-3-1997 and found that she was fulfilled the required standards. Thereafter, on 6-11-1997 a Departmental Promotion Committee held and the applicant along with one P.A.Chandran were recommended for promotion as Sepoy, subject to the result of a physical endurance test to be conducted afresh. None of the respondents or any other subordinate officer conducted a fresh physical endurance test as recommended by the Departmental Promotion Committee. No information in writing or oral was given to her. But, on 13-11-1997 one Preventive Officer named Sandyavu obtained the signature of the applicant in a blank paper under the pretext of issuing promotion orders to the post of Sepoy. She later on came to know that this signature was obtained for dubious purpose when a memo dated 10-6-1998 was received rejecting her request for promotion as Sepoy since she did not possess the required physical standards. After that the 5th respondent was given promotion as Sepoy vide office order dated 12-6-1998 (A4). One Girija was also promoted as Sepoy. Applicant and the 5th respondent who have had equal heights have been treated differently by denying promotion to the applicant alone. The applicant went to the Government General Hospital, Ernakulam and got measured her height with the help of Dr.K.K.Narayanan, then Rural Medical Officer and Surgeon. Showing A2 identity card the applicant requested him to measure her height accurately and he



Found that the height of the applicant is 149 cms. A5 is the copy of the certificate obtained by the applicant from him. Thereafter, the applicant filed OA No.1200/98 before this Tribunal, challenging the illegal promotion granted to the 5th respondent overlooking the better claim of the applicant. A6 is the true copy of the reply statement filed by the respondents in that OA, in which it was stated that the 5th respondent had a height of 152 cms., whereas the applicant possessed only 145.5 cms. height and therefore, she was denied the promotion. It was also averred in A6 reply statement that on 13-11-1997 the applicant was subjected to the physical endurance test, which according to the applicant is not correct. The applicant preferred a detailed representation dated 2-12-1998 for contemplating disciplinary action against the officers who have misled the authorities. MA No.740/99 was filed before this Tribunal in OA No.1200/98 and as per A8 orders of this Tribunal, the 2nd respondent had to send both the applicant and the 5th respondent before a competent medical board of the applicant's choice to verify the claim of the applicant. On the basis of A8, the Tribunal disposed of OA No.1200/98 on 11-8-1999 as per A9. Respondent sent only the applicant before a Medical Board on 13-12-1999 and they found that the applicant had 148 cms of height and a memo was issued to the applicant by the 4th respondent on 17-12-1999 rejecting the claim of the applicant as per A-10. A contempt petition (civil) No.10/2000 was filed by the applicant before this Tribunal for a direction to the 2nd respondent to comply with A8 and A9 orders of this Tribunal. A-11 is the copy of the order passed by this Tribunal in that contempt petition. Thereafter, the applicant and the 5th respondent as per the directions of this Tribunal were sent before the Medical Board on 18-3-2000. Respondents sent the applicant and the 5th respondent for a further Medical Board who had recorded 147



cms. height to the applicant and 149 cms height to the 5th respondent. Based on the medical report the applicant was issued a memo dated 23-5-2000 of the 4th respondent stating that she does not possess the required physical standard as prescribed in the Recruitment Rules for Sepoys and her case cannot be considered. True copy of the memo dated 23-5-2000 is A-12. It is also stated that two Doctors in the Medical Board who were signatory to the earlier examinations had not signed the medical certificate A-13. The official respondents had filed a counter in OA No.1200/98 and CP(C) No.10/2000 categorically and unambiguously stating that the 5th respondent in this OA has a height of 152 cms., whereas the applicant has only having a height of 145.5 cms. This was an incorrect and false statement. It is further contended that when promotions are effected, instead of appointment by way of transfer, there is no necessity for insisting prescribed physical standards and passing a physical test mentioned in A1 Recruitment Rules meant only for transfers and direct recruits and that is how the Departmental Promotion Committee held on 6-11-1997 recommended to the appointing authorities to promote the applicant after subjecting her a fresh physical endurance test. It is also submitted that several other persons like the applicant who do not possess the prescribed height were given promotion as Sepoys earlier and are working in the department. Respondents have faulted in adopting the same measures and requirements meant for transferees and direct recruits in the case of the applicant. In the reply statement it is admitted that they have been filling up 25% quota of vacancies in the category of Sepoy by way of promotion. It is highly discriminatory to single out the applicant in not granting the promotion and the applicant has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-



1. To quash Annexure-A12.
2. To direct the 2nd and 4th respondents to subject the applicant to a physical Test - i.e. walking 1km. in 20 minutes and cycling 3kms. within 25 minutes - afresh as recommended by the D.P.C. dated 6.11.1997 and promote the applicant as Sepoy with retrospective effect from the date of promotion of 5th respondent to that category, with all consequential benefits, such as seniority and arrears of pay.
3. To direct the respondents that no physical standard and physical endurance Test are prescribed in Annexure-A1 for promotees to the post of Sepoys and all appointments, including the appointment given to 5th respondent by respondents 2 & 4 are by way of promotions as evidenced from Annexures A6 and A4 reply statements of respondents in O.A.No.1200/98 and promotion order issued to 5th respondent and as such the applicant is eligible and entitled to be promoted as Sepoy in preference to 5th respondent.
4. To issue necessary order or direction to respondents 2 & 4 declaring that they have deliberately and intentionally concealed vital material facts from being disclosed before this Honourable Tribunal, in their reply to O.A. No.1200/98 and C.P.(C) 10/2000, with the ulterior motive of denying promotion to the applicant as Sepoy and their claim of 152cms. height to 5th respondent was only a false claim proved beyond reasonable doubt through Annexure-A13 Certificate.
5. To call for the records relating to the interview of the applicant dated 18.3.1997, D.P.C. Proceedings of 6.11.1997, 12.6.98 and the false height of the applicant recorded on 13.11.1997.
6. To issue any other further order or direction this Honourable Tribunal may deem fit on the facts and circumstances of the case.

and

7. To allow costs to these proceedings."

OA No. 994/2000:-

4. The applicant in this Original Application is the 5th respondent in OA No.598/2000. The applicant was also working as Safaiwala and as per A1 Recruitment Rules, she was promoted and transferred as Sepoy against 25% of the vacancies available



to Safaiwalas etc. as per A2 order No.54/1998 dated 12-6-1998. She was asked to appear before a Medical Board along with Smt.M.Shanthini (the applicant in OA No.598/2000), as per A3. Pursuant to the directions in OA No.1200/98 the applicant appeared before the Medical Board along with Smt.M.Shanthini and the medical certificate is A5 dated 18-3-2000. The applicant was issued a show cause notice dated 23-5-2000 (A6) and she represented against that show cause notice on 2-6-2000 (A7). The applicant was attempted to be reverted immediately. Thereafter, the applicant was filed OA No.611/2000 before this Tribunal, challenging the notice as well as the vires of the Recruitment Rules showing discrimination. The said Original Application was dismissed in limine by this Tribunal vide order dated 7-6-2000 (A8) and by A9 order dated 31-8-2000 the 3rd respondent ordered reversion of the applicant (The order was communicated to the applicant through special messenger at her residence when she was on leave). The applicant was regularly promoted as Sepoy by the Departmental Promotion Committee duly constituted in accordance with the Recruitment Rules and she is officiating on regular basis from 16-6-1998. By now the applicant has completed 2 years and 2 1/2 months service. Without considering her representation, she cannot be reverted. The applicant and similar others who were promoted after constitution of the Departmental Promotion Committee cannot now be unsettled. Similarly situated persons promoted and continuing as Sepoy are alleged to be not having the prescribed physical standard, but all are being continued based on the fact that their appointment were after a duly constituted Departmental Promotion Committee. There was a discrimination against the applicant and the action on the part of the respondents is violative of Articles 14 and 16 of the



Constitution and therefore, she has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "i. To call for the records leading up to Annexure A9 and quash the same.
- ii. To issue a direction to the respondents to allow the applicant to continue as Sepoy in the promoted post.
- iii. To issue such other orders or directions as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

5. We have heard Mr. Vellayani Sundararaju for the applicant in OA No.598/2000, Mr. V.R.Ramachandran Nair for the applicant in OA No.944/2000 and the 5th respondent in OA No.598/2000 and Mr. C.Rajendran, SCGSC for the respondents.

6. Learned counsel for the applicant in OA No.598/2000 has taken us to the various facts of the case and submitted that regarding the prayers 2 to 6 are concerned, the main grievance is discrimination against the 5th respondent who had similar qualification of height has been selected in preference to the applicant. In view of the fact that the 5th respondent (applicant in OA No.944/2000) has been reverted vide order dated 31-8-2000, that reliefs may not stand since it is mainly on discrimination. But, the learned counsel submitted that since the consideration was mainly on promotion, A1 Recruitment Rules may not be strictly applicable in the case of the applicant as it only relate to recruitment of transferees and direct recruits. From A1 Recruitment Rules, which is extracted above and in the Original Application, the physical standard prescribed for female candidates for transfer/promotion to the post of Sepoy is 152 cms. height and 48 Kgs. weight (height

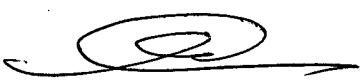


relaxable by 2.5 cms. and weight by 2 Kgs. for Gorkhas, Garwalies, Assamese and members of the Scheduled Tribes) and they should also fulfil the following physical tests:-

"Walking - 1 Km. in 20 minutes
Cycling - 3 Kms. in 25 minutes"

There is no dispute as regards the other qualifications except the height. As far as the applicant in OA No.598/2000 is concerned, she has been subjected to the measurement of height on different occasions, i.e. 148 cms. as evidenced from A2 identity card dated Nil, 149 cms. as per the measurement taken by her from the Government General Hospital, Ernakulam on 28-7-1998 (A5) and thereafter 148 cms. as per the medical board report vide memo dated 17-12-1999 (A10) and 147 cms. when measured by the Medical Board as per the directions of this Tribunal. We are at a loss to understand how an individual who is 44 years of age at the time of filing this Original Application could be measured on different heights during the span of few months by different medical authorities. One can understand if the weight of a person varies on different occasions. But, after certain age it is impossible to vary the height. Therefore, it is clear that somebody has played a role either to favour the applicant or to deprive her in all those occasions. In any case, she do not possess the required height of 152 cms. at any point of time. Therefore, the applicant cannot be befitting to the Recruitment Rules prescribed for the post.

7. We are surprised to note that when the matter has been referred to the medical persons for measuring heights of the workers, different measurements have been reported. As we discussed, there cannot be different heights of a person after the middle age, which could only be a manipulation to favour



some interested parties. We are really pained to note that the expectation of the court on the medical profession and medical persons have been undermined/degraded. When expert opinions are required without any hesitation matters are being referred to them by the Courts/Tribunals. But, their callous and indifferent attitude shown in this case in not complying the orders with integrity and stood as a party to the manipulation has touched the judicial conscience of this Tribunal. Therefore, we direct the Registry to send a copy of this order to the Director of Health Services, Kerala just to bring this aspect to the notice of the concerned departments and see that further lapses will not be committed.

8. One of the contentions in OA No.598/2000 was that the applicant was discriminated in non-selection with that of the 5th respondent whose height was also less than the prescribed standard. But, subsequently she was reverted finding that her height and that of the applicant was below the prescribed standards. This Tribunal has directed the medical authorities to measure the height and it has been done so and even in that chance the applicant has been measured less than the prescribed limit. Therefore, the applicant will not come under the zone of consideration since she does not possess the required standard of height to qualify in the recruitment. This Tribunal is unable to grant any relaxation to the qualification prescribed as to the height of the applicants and if the recruiting authorities so feel necessary, they will be at liberty to relax the qualification prescribed in the Recruitment Rules.

9. Recruitment Rules normally are formulated by the experts and the standards of various qualifications including height, weight, etc. are being prescribed by them after a study. The Hon'ble Supreme Court has reiterated the dictum

A handwritten signature in black ink, enclosed in an oval border, located at the bottom center of the page.

that it is a prerogative of the executive to prescribe qualifications for recruitment and it is not the Courts/Tribunals to consider and assess the relevancy and suitability of the qualifications prescribed for the post [See *J. Ranga Swamy vs. Govt. of Andhra Pradesh and others, AIR 1990 SC 535*]. Therefore, we are not inclined to accept the argument of the applicant's counsel that the Recruitment Rule is not rational. We cannot sit on judgement of the decision of the recruiting authority/executives and assess the rationality and justifiability of the said Recruitment Rule. Therefore, we are of the view that the applicant will not be eligible for being considered for promotion and reliefs thereof. On this count alone, the Original Application does not merit and the reliefs claimed cannot be granted.

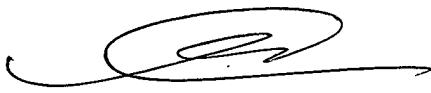
10. Then the question comes whether it is a transfer or a promotion. It is an admitted fact that the merit of the applicant has to be evaluated by the Departmental Promotion Committee and this has been done so in this case. Then it could only be a promotion. The Departmental Promotion Committee sits on evaluating the merit of the candidates with reference to the Recruitment Rules, whether it is a transfer/promotion or direct recruitment and that too for consideration for a higher grade; positively the Recruitment Rules have to be followed. In A1 Recruitment Rules, it is not distinguished whether it is applicable only for direct recruitment. It is also not excluded for promotion to 25% reservation for the lower categories. In any case, these rules are applicable and therefore, the limb of the argument advanced by the applicant's counsel that these rules are only concerned with the direct recruits cannot be accepted.



10. In both the OA No.598/2000 and OA No.994/2000 the applicants are challenging the Recruitment Rules and the qualifications prescribed with special reference to the height. We are unable to sustain the arguments advanced by the learned counsel for the applicants and are of the view that both these Original Applications does not merit.

11. Accordingly, we dismiss these two Original Applications and direct the parties to bear their respective costs.

Thursday, this the 12th day of September, 2002



K.V. SACHIDANANDAN
JUDICIAL MEMBER



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

ak.

APPENDIX

OA No. 598/2000 - Applicant's Annexure:-

1. A1 True copy of Recruitment Rules with amendment vide notification of 28.2.85 issued by competent authority to the post of Sepoy.
2. A2 True copy of identity card as Safaiwala issued to applicant signed by an Assistant Collector of Customs.
3. A3 True copy of identity card issued as Safaiwala to 5th respondent.
4. A4 True copy of Office Order vide No.54/98 dated 12.6.98 of Deputy Commissioner of Customs to 5th respondent.
5. A5 True copy of Certificate issued by then RMO of Govt. General Hospital, Ernakulam to applicant dated 28.7.98.
6. A6 True copy of reply statement signed by 4th respondent and filed in OA No.1200/98 before this Honourable Tribunal.
7. A7 True copy of representation of applicant dated 2-12-98 to 2nd respondent.

8. A8 True copy of order in MA No.740/99 in OA No.1200/98 of this Tribunal dated 11-8-99.
9. A9 True copy of order in OA No.1200/98 of this Tribunal dated 11-8-99.
10. A10 True copy of Memo dated 17-12-99 of 4th respondent to applicant.
11. A11 True copy of Order in CP(C) 10/2000 dated 8-3-2000.
12. A12 True copy of Memo dated 23-5-2000 of 4th respondent to applicant.
13. A13 True copy of Medical Certificate signed by the DMO Ernakulam dated 18-3-2000.

OA No.994/2000 - Applicant's Annexure:-

1. A1 True copy of Notification GSR 271 dated 28-2-1985 of the Customs Department (Group D) Recruitment (Amendment) Rules 1985.
2. A2 True copy of Office Order No.54/98 dated 12-6-1998 issued by the Deputy Commissioner of Customs.
3. A3 True copy of Memo No.C16/32/98-Estt.Cus Pt dated 3rd March 2000 issued by the Deputy Commissioner of Customs (Estt) for medical examination of the applicant and Shanthini.
4. A4 True copy of the judgement dated 11-8-1999 of the Central Administrative Tribunal, Ernakulam Bench in OA No.1200/98.
5. A5 True copy of Medical Certificate of the applicant and Shanthini dated 18-3-2000 issued by the Medical Board, Ernakulam.
6. A6 True copy of the Show cause Notice No.C16/32/98-Estt.Cus Pt dated 23-5-2000 issued by the Joint Commissioner of Customs (P&V).
7. A7 True copy of the representation dated 2-6-2000 submitted by the applicant to the Joint Commissioner of Customs (P&V).
8. A8 True copy of the judgement dated 7-6-2000 of the Central Administrative Tribunal, Ernakulam Bench in OA No.611/2000.
9. A9 True copy of Office Order No.119/2000 (S45/69/99-Estt.Cus) dated 31-8-2000 issued by the 3rd respondent ordering the reversion of the applicant.
10. A10 True copy of reply statement dated 9-8-2000 filed by the respondents in OA No.598/2000.